

DIRECTORATE GENERAL OF FOREIGN TRADE

(DES-II SECTION)

**RATIFIED MINUTES OF THE NORMS COMMITTEE-II MEETING NO.18/81 HELD
ON 15.12.2015**

Please Note

- (i) For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 72 to 76, 78 to 80, 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: nc2.dgft@nic.in
- (ii) In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/ Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.
- (iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.
- (iv) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars No. 50/2009-2014 (RE 2010) dated 28th December, 2011, Policy Circular No.14(RE-2012/2009-14, dated 4th February, 2013 and O.M. No. 01/92/180/Misc./AM.13/PC-VI/10 dated 15.04.2014 or any other provisions under FTP/HBP for EODC.

The Meeting No. 18/81 of Norms Committee-II for the year 2015-16 was held on 15.12.2015 under the Chairmanship of Shri Jaikant Singh, Additional Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1.	Shri Gajraj Singh, Sr. D.O.	DHI
2.	Shri K.S. Sodhi, Asstt. Director (ME)	MSME
3.	Shri S.K. Bhatnagar, Dy. Industrial Adviser	MoS
4.	Shri Pradyumna Sahu, FTDO	DGFT

1	Case No.:13/16/81-ALC2/2011	Party Name:K.S.INSTRUMENTS PVT.LTD.,	Meet No/Date:18/81- ALC2/2015 15.12.2015	Rejected
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HQ File :01/81/050/00114/AM12/	RLA File :07/24/040/00061/AM12/	Lic.No/Date:0710079473 30.05.2011	
Decision : NC noted that company has not replied to DeitY DL dated 17.03.2015, reminder dated 26.06.2015 and despite seeking 20 days time on 22.09.2015 to furnish reply. Since no reply was received from company despite reminder, the committee decided to reject the case with direction to company to pay customs duty & applicable interest for EODC.			
RA may take suitable consequential action accordingly.			

Case No.:10/18/81-ALC2/2015	Party Name:SUNDER IMPEX,PVT. LTD.	Meet No/Date:18/81-ALC2/2015 15.12.2015	Approved
HQ File :01/81/050/00354/AM16/	RLA File :05/24/040/00058/AM13/	Lic.No/Date:0510325545 22.05.2012	
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/130/2015-TSW/02 dated 11.12. 2015 as under :			
2. - Words "containing 146 MT of Cold Rolled Stainless Steel" may be suffixed with the description of export product. - Words "of relevant thickness and grade" may be suffixed with the description of import item and its quantity may be allowed as 160.6 MT. as 1.10 Kgs./Kg. content in the export products.			
RA may take suitable consequential action accordingly.			

Case No.:6/16/81-ALC2/2012	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:18/81-ALC2/2015 15.12.2015	Status:Deferred
HQ File :01/81/050/00313/AM13/	RLA File :03/94/040/00129/AM13/	Lic.No/Date:0310709777 20.09.2012	Defer Date:27.01.2016
Decision : NC observed that the reply of the firm has been referred to DHI for comments. NC decided to wait for the comments.			
The case stands deferred to 27.01.2016.			

Case No.:7/25/81-ALC2/2012	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:18/81-ALC2/2015 15.12.2015	Status:Deferred
HQ File :01/81/050/00458/AM13/	RLA File :13/24/040/00047/AM13/	Lic.No/Date:1310041928 18.01.2013	Defer Date:27.01.2016
Decision : NC observed that the application has been referred to MSME. NC decided to wait for their comments.			
The case stands deferred to 27.01.2016.			

5	Case No.: 34/24/81-ALC2/2013	Party Name: PILOT INDUSTRIES LTD.	Meet No/Date: 18/81-ALC2/2015 15.12.2015	Status: Deferred
	HQ File :01/81/050/00422/AM14/	RLA File :05/24/040/00474/AM13/	Lic.No/Date: 0510351299 11.04.2013	Defer Date:27.01.2016
	Decision : NC observed that the application has been referred to MSME. NC decided to wait for their comments.			
	The case stands deferred to 27.01.2016.			

6	Case No.: 13/5/81-ALC2/2013	Party Name: MET TRADE (INDIA) LTD.	Meet No/Date: 18/81-ALC2/2015 15.12.2015	Status: Deferred
	HQ File :01/81/050/00115/AM14/	RLA File :05/24/040/00030/AM14/	Lic.No/Date: 0510353167 03.05.2013	Defer Date:27.01.2016
	Decision : NC decided to send a letter to firm to submit the following information as per written comments of MSME vide U.O. No. 30(175)/15-ME dated 20.11.2015 (copy enclosed).			
	The case stands deferred to 27.01.2016.			

7	Case No.: 13/18/81-ALC2/2015	Party Name: OIL COUNTRY TUBULAR LIMITED	Meet No/Date: 18/81-ALC2/2015 15.12.2015	Status: Deferred
	HQ File :01/81/050/00357/AM16/	RLA File :09/24/040/00157/AM14/	Lic.No/Date: 0910056761 15.07.2013	Defer Date: 27.01.2016
	Decision : NC observed that the application has been referred to DHI. NC decided to wait for their comments.			
	The case stands deferred to 27.01.2016.			

8	Case No.: 23/15/81-ALC2/2013	Party Name: MET TRADE (INDIA) LTD.	Meet No/Date: 18/81-ALC2/2015 15.12.2015	Status: Deferred
	HQ File :01/81/050/00238/AM14/	RLA File :05/24/040/00159/AM14/	Lic.No/Date: 0510361579 02.08.2013	Defer Date:27.01.2016
	Decision : NC decided to send a letter to firm to submit the following information as per written comments of MSME vide U.O. No. 30(176)/15-ME dated 20.11.2015 (copy enclosed).			
	The case stands deferred to 27.01.2016.			

9	Case No.: 24/24/81-ALC2/2013	Party Name: MET TRADE (INDIA) LTD.	Meet No/Date: 18/81-ALC2/2015 15.12.2015	Status: Deferred
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HQ File :01/81/050/00412/AM14/	RLA File :05/24/040/00244/AM14/	Lic.No/Date:0510369439 25.10.2013	Defer Date:27.01.2016
Decision : NC noted that MSME Deficiency letter was issued to the company on 16.10.2015 followed by reminder on 18.11.2015. Reply of the company is still awaited. NC decided to wait for the reply of the company.			
The case stands deferred to 27.01.2016.			

Case No.:73/24/81-ALC2/2013	Party Name:MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:18/81- ALC2/2015 15.12.2015	Status:Deferred
HQ File :01/81/050/00461/AM14/	RLA File :05/24/040/00295/AM14/	Lic.No/Date:0510371064 14.11.2013	Defer Date:27.01.2016
Decision : NC observed that the reply of the firm has been referred to C&PC for comments. NC decided to wait for the comments.			
The case stands deferred to 27.01.2016.			

Case No.:11/9/81-ALC2/2015	Party Name:LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:18/81- ALC2/2015 15.12.2015	Status:Deferred
HQ File :01/81/050/00200/AM16/	RLA File :07/24/040/00255/AM14/	Lic.No/Date:0710099873 22.11.2013	Defer Date:27.01.2016
Decision : NC observed that the reply of the firm has been referred to C&PC for comments. NC decided to wait for the comments.			
The case stands deferred to 27.01.2016.			

Case No.:6/24/81-ALC2/2013	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:18/81- ALC2/2015 15.12.2015	Status:Deferred
HQ File :01/81/050/00394/AM14/	RLA File :04/24/040/00192/AM14/	Lic.No/Date:0410152322 27.11.2013	Defer Date:27.01.2016
Decision : NC observed that the application has been referred to DoT. NC decided to wait for their comments.			
The case stands deferred to 27.01.2016.			

Case No.:7/24/81-ALC2/2013	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:18/81- ALC2/2015 15.12.2015	Status:Deferred
HQ File :01/81/050/00395/AM14/	RLA File :04/24/040/00193/AM14/	Lic.No/Date:0410152323 27.11.2013	Defer Date:27.01.2016
Decision : NC observed that the application has been referred to DoT. NC decided to wait for their comments.			

The case stands deferred to 27.01.2016.

14	Case No.: 54/24/81-ALC2/2013	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:18/81-ALC2/2015 15.12.2015	Approved
	HQ File :01/81/050/00442/AM14/	RLA File :13/24/040/00037/AM14/	Lic.No/Date:1310045247 03.12.2013	
	Decision : NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(169)/15-ME dated 17.11. 2015 (copy enclosed).			
	RA may take suitable consequential action accordingly.			

15	Case No.: 30/24/81-ALC2/2013	Party Name:PILOT INDUSTRIES LTD.	Meet No/Date:18/81-ALC2/2015 15.12.2015	Status:Deferred
	HQ File :01/81/050/00418/AM14/	RLA File :05/24/040/00327/AM14/	Lic.No/Date:0510375028 31.12.2013	Defer Date:27.01.2016
	Decision : NC observed that the application has been referred to MSME. NC decided to wait for their comments.			
	The case stands deferred to 27.01.2016.			

16	Case No.: 84/24/81-ALC2/2013	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:18/81-ALC2/2015 15.12.2015	Status:Deferred
	HQ File :01/81/050/00472/AM14/	RLA File :07/24/040/00395/AM14/	Lic.No/Date:0710101901 04.02.2014	Defer Date:27.01.2016
	Decision : NC observed that the application has been referred to MNRE. NC decided to wait for their comments.			
	The case stands deferred to 27.01.2016.			

17	Case No.: 85/24/81-ALC2/2013	Party Name:TATA POWER SOLAR SYSTEMS LTD.	Meet No/Date:18/81-ALC2/2015 15.12.2015	Status:Deferred
	HQ File :01/81/050/00473/AM14/	RLA File :07/24/040/00413/AM14/	Lic.No/Date:0710102050 07.02.2014	Defer Date:27.01.2016
	Decision : NC observed that the application has been referred to MNRE. NC decided to wait for their comments.			
	The case stands deferred to 27.01.2016.			

18	Case No.: 14/3/81-ALC2/2014	Party Name:TEMPEL	Meet No/Date:18/81-	Status:Deferred
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		PRECISION METAL PRODUCTS INDIA PVT. LTD.,	ALC2/2015 15.12.2015	
HQ File :01/81/050/00111/AM15/	RLA File :04/24/040/00272/AM14/		Lic.No/Date:0410156295 17.03.2014	Defer Date:27.01.2016
Decision : NC observed that the reply of the firm has been referred to C&PC for comments. NC decided to wait for the comments.				
The case stands deferred to 27.01.2016.				

19	Case No.: 9/9/81-ALC2/2015	Party Name:LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:18/81-ALC2/2015 15.12.2015	Status: Deferred
	HQ File :01/81/050/00198/AM16/	RLA File :07/24/040/00472/AM14/	Lic.No/Date:0710102970 18.03.2014	Defer Date:27.01.2016
Decision : NC observed that the reply of the firm has been referred to C&PC for comments. NC decided to wait for the comments.				
The case stands deferred to 27.01.2016.				

20	Case No.: 20/6/81-ALC2/2014	Party Name:ASSOCIATED PIGMENTS LIMITED	Meet No/Date:18/81-ALC2/2015 15.12.2015	Status: Deferred
	HQ File :01/81/050/00174/AM15/	RLA File :02/24/040/00011/AM15/	Lic.No/Date:0210202660 23.04.2014	Defer Date:27.01.2016
Decision : NC decided to send a letter to firm to submit information as per written comments of MSME vide U.O. No. 30(172)/15-ME dated 17.11.2015 (copy enclosed).				
The case stands deferred to 27.01.2016.				

21	Case No.: 16/6/81-ALC2/2014	Party Name:LS CABLE INDIA PRIVATE LIMITED,	Meet No/Date:18/81-ALC2/2015 15.12.2015	Status: Deferred
	HQ File :01/81/050/00170/AM15/	RLA File :05/23/040/00004/AM15/	Lic.No/Date:0510386026 08.05.2014	Defer Date:27.01.2016
Decision : NC observed that the application has been referred to DoT. NC decided to wait for their comments.				
The case stands deferred to 27.01.2016.				

22	Case No.: 10/9/81-ALC2/2015	Party Name:LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:18/81-ALC2/2015 15.12.2015	Status: Deferred
	HQ File :01/81/050/00199/AM16/	RLA File :07/24/040/00039/AM15/	Lic.No/Date:0710104122 15.05.2014	Defer Date:27.01.2016

Decision : NC observed that the reply of the firm has been referred to C&PC for comments. NC decided to wait for the comments.

The case stands deferred to 27.01.2016.

23	Case No.:22/9/81-ALC2/2015	Party Name:SHARDA MOTOR INDS LTD	Meet No/Date:18/81- ALC2/2015 15.12.2015	Status:Deferred
	HQ File :01/81/050/00211/AM16/	RLA File :05/24/040/00014/AM15/	Lic.No/Date:0510386900 20.05.2014	Defer Date:27.01.2016
Decision : NC observed that the reply of the firm has been referred to DHI for comments. NC decided to wait for the comments. The case stands deferred to 27.01.2016.				

24	Case No.:14/18/81-ALC2/2015	Party Name:OIL COUNTRY TUBULAR LIMITED	Meet No/Date:18/81- ALC2/2015 15.12.2015	Status:Deferred
	HQ File :01/81/050/00358/AM16/	RLA File :09/24/040/00090/AM15/	Lic.No/Date:0910060200 23.05.2014	Defer Date:27.01.2016
Decision : NC observed that the application has been referred to DHI. NC decided to wait for their comments. The case stands deferred to 27.01.2016.				

25	Case No.:8/9/81-ALC2/2015	Party Name:LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:18/81- ALC2/2015 15.12.2015	Status:Deferred
	HQ File :01/81/050/00197/AM16/	RLA File :07/24/040/00125/AM15/	Lic.No/Date:0710105630 10.07.2014	Defer Date:27.01.2016
Decision : NC observed that the reply of the firm has been referred to C&PC for comments. NC decided to wait for the comments. The case stands deferred to 27.01.2016.				

26	Case No.:3/9/81-ALC2/2014	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:18/81- ALC2/2015 15.12.2015	Status:Deferred
	HQ File :01/81/050/00257/AM15/	RLA File :34/24/040/00095/AM15/	Lic.No/Date:3410040390 23.07.2014	Defer Date:27.01.2016
Decision : NC noted that copy of the application of the company has not been received. NC decided to send a reminder to RA to furnish the copy of the application of the company. The case stands deferred to 27.01.2016.				

27	Case No.:7/9/81-ALC2/2015	Party Name:LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:18/81-ALC2/2015 15.12.2015	Status:Deferred
	HQ File :01/81/050/00196/AM16/	RLA File :07/24/040/00166/AM15/	Lic.No/Date:0710106351 11.08.2014	Defer Date:27.01.2016
Decision : NC observed that the reply of the firm has been referred to C&PC for comments. NC decided to wait for the comments. The case stands deferred to 27.01.2016.				

28	Case No.:46/15/81-ALC2/2014	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:18/81-ALC2/2015 15.12.2015	Status:Deferred
	HQ File :01/81/050/00503/AM15/	RLA File :03/94/040/00378/AM15/	Lic.No/Date:0310789833 30.09.2014	Defer Date:27.01.2016
Decision : NC noted that DHI Deficiency letter was issued to the company on 16.10.2015 followed by reminder on 18.11.2015. Reply of the company is still awaited. NC decided to wait for the reply of the company. The case stands deferred to 27.01.2016.				

29	Case No.:19/15/81-ALC2/2014	Party Name:SMART CARD IT SOLUTIONS LTD.	Meet No/Date:18/81-ALC2/2015 15.12.2015	Approved
	HQ File :01/81/050/00476/AM15/	RLA File :31/83/040/00161/AM15/	Lic.No/Date:3110064950 08.10.2014	
Decision : NC decided to ratify the norms of above AA as per written comments of DeitY vide U.O. No. 17(22)/2015-IPHW dated 26.11. 2015 (copy enclosed). RA may take suitable consequential action accordingly.				

30	Case No.:20/15/81-ALC2/2014	Party Name:SMART CARD IT SOLUTIONS LTD.	Meet No/Date:18/81-ALC2/2015 15.12.2015	Status:Deferred
	HQ File :01/81/050/00477/AM15/	RLA File :31/83/040/00160/AM15/	Lic.No/Date:3110064957 09.10.2014	Defer Date:27.01.2016
Decision : NC observed that the reply of the firm has been referred to DeitY for comments. The company has completed technical discussion with DeitY. NC decided to wait for the comments from DeitY. The case stands deferred to 27.01.2016.				

31	Case No.:67/15/81-ALC2/2014	Party Name:METENERE LTD.	Meet No/Date:18/81-ALC2/2015	Status:Deferred
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		15.12.2015	
HQ File :01/81/050/00524/AM15/	RLA File :05/24/040/00286/AM15/	Lic.No/Date:0510391516 09.10.2014	Defer Date:27.01.2016
Decision : NC observed that the application has been referred to MSME. NC decided to wait for their comments.			
The case stands deferred to 27.01.2016.			

Case No.: 11/15/81-ALC2/2014	Party Name: WORTHY ENGINEERING	Meet No/Date: 18/81-ALC2/2015 15.12.2015	Status: Deferred
HQ File :01/81/050/00468/AM15/	RLA File :07/24/040/00235/AM15/	Lic.No/Date:0710106811 10.10.2014	Defer Date:27.01.2016
32	Decision : NC noted that DIPP Deficiency letter was issued to the company on 18.11.2015. As no reply from the company has been received, NC decided to send a reminder to them to expedite reply.		
	The case stands deferred to 27.01.2016		

Case No.: 45/15/81-ALC2/2014	Party Name:SHREE-JI POWERLINES	Meet No/Date:18/81- ALC2/2015 15.12.2015	Status: Deferred
HQ File :01/81/050/00502/AM15/	RLA File :03/95/040/00608/AM15/	Lic.No/Date:0310790374 20.10.2014	Defer Date:27.01.2016
33	Decision : NC noted that DHI Deficiency letter was issued to the company on 18.11.2015. As no reply from the company has been received, NC decided to send a reminder to them to expedite reply.		
The case stands deferred to 27.01.2016.			

	Case No.:49/15/81-ALC2/2014	Party Name:EFD INDUCTION PRIVATE LIMITED,	Meet No/Date:18/81-ALC2/2015 15.12.2015	Closed
	HQ File :01/81/050/00506/AM15/	RLA File :07/24/040/00267/AM15/	Lic.No/Date:0710106898 29.10.2014	
34	Decision : NC observed that RA, Bangalore vide letter No. 07/24/040/00267/AM15/655 dated 19.11.2015 has stated that the subject AA of M/s EFD Induction Pvt. Ltd. has been issued for import of components on net to net basis with accountability clause. NC therefore, decided to close the case.			
	RA may take suitable consequential action accordingly.			

35	Case No.: 66/15/81-ALC2/2014	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:18/81-ALC2/2015 15.12.2015	Status: Deferred
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HQ File :01/81/050/00523/AM15/	RLA File :11/24/040/00009/AM15/	Lic.No/Date:1110028112 20.11.2014	Defer Date:27.01.2016
Decision : NC observed that the reply of the firm has been referred to MoS for comments. NC decided to wait for the comments.			
The case stands deferred to 27.01.2016.			

Case No.:12/18/81-ALC2/2014	Party Name:ZENITH PRECISION PVT LTD.,	Meet No/Date:18/81- ALC2/2015 15.12.2015	Status:Deferred
HQ File :01/81/050/00631/AM15/	RLA File :07/24/040/00347/AM15/	Lic.No/Date:0710107288 24.12.2014	Defer Date:27.01.2016
Decision : NC observed that the reply of the firm has been referred to MSME for comments. NC decided to wait for the comments.			
The case stands deferred to 27.01.2016.			

Case No.:22/18/81-ALC2/2014	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:18/81- ALC2/2015 15.12.2015	Status:Deferred
HQ File :01/81/050/00641/AM15/	RLA File :56/24/040/00053/AM15/	Lic.No/Date:5610004512 06.01.2015	Defer Date:27.01.2016
Decision : NC observed that the reply of the firm has been referred to MoS for comments. NC decided to wait for the comments.			
The case stands deferred to 27.01.2016.			

Case No.:55/18/81-ALC2/2014	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:18/81- ALC2/2015 15.12.2015	Status:Deferred
HQ File :01/81/050/00674/AM15/	RLA File :11/24/040/00004/AM15/	Lic.No/Date:1110028126 19.01.2015	Defer Date:27.01.2016
Decision : NC observed that the application has been referred to DoT. NC decided to wait for their comments.			
The case stands deferred to 27.01.2016.			

Case No.:56/18/81-ALC2/2014	Party Name:JST STESALIT TRANSFORMERS PVT.LTD.,	Meet No/Date:18/81- ALC2/2015 15.12.2015	Status:Deferred
HQ File :01/81/050/00675/AM15/	RLA File :22/24/040/00088/AM15/	Lic.No/Date:2210015181 30.01.2015	Defer Date:27.01.2016
Decision : NC observed that the company in their reply have not furnished copy of advance authorization and the working out calculation for the quantity of input requirement. Based on the above observation of DHI vide U.O. No.3(59)/2015/TSW(B)/375 dated 04.11.2015 (copy			

enclosed), the Committee decided to request them to provide the requisite reply enabling DHI to furnish comments on the AA of the company.

The case stands deferred to 27.01.2016.

40	Case No.: 44/18/81-ALC2/2014	Party Name:LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:18/81-ALC2/2015 15.12.2015	Status: Deferred
	HQ File :01/81/050/00663/AM15/	RLA File :07/24/040/00362/AM15/	Lic.No/Date:0710107543 02.02.2015	Defer Date:27.01.2016
Decision : NC observed that the reply of the firm has been referred to C&PC for comments. NC decided to wait for the comments.				
The case stands deferred to 27.01.2016.				

41	Case No.: 17/3/81-ALC2/2015	Party Name:GURU RAJENDRA METALLOYS INDIA PVT. LTD.,	Meet No/Date:18/81-ALC2/2015 15.12.2015	Status: Deferred
	HQ File :01/81/050/00090/AM16/	RLA File :08/24/040/00461/AM15/	Lic.No/Date:0810134782 12.03.2015	Defer Date:27.01.2016
Decision : NC observed that the application has been referred to MSME. NC decided to wait for their comments.				
The case stands deferred to 27.01.2016.				

42	Case No.: 22/3/81-ALC2/2015	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:18/81-ALC2/2015 15.12.2015	Status: Deferred
	HQ File :01/81/050/00095/AM16/	RLA File :31/83/040/00257/AM15/	Lic.No/Date:3110065320 12.03.2015	Defer Date:27.01.2016
Decision : NC observed that the application has been referred to MoS. NC decided to wait for their comments.				
The case stands deferred to 27.01.2016.				

43	Case No.: 7/3/81-ALC2/2015	Party Name:LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:18/81-ALC2/2015 15.12.2015	Rejected
	HQ File :01/81/050/00080/AM16/	RLA File :07/24/040/00435/AM15/	Lic.No/Date:0710107924 25.03.2015	
Decision : NC noted that company has not replied to C&PC DL dated 16.07.2015, reminder dated 11.09.2015 and also C&PC reminder dated 2.11.2015 and 20.11.2015. Since no reply was received from company despite reminder, the committee decided to reject the case with				

direction to company to pay customs duty & applicable interest for EODC.

RA may take suitable consequential action accordingly.

44	Case No.:19/3/81-ALC2/2015	Party Name:LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:18/81-ALC2/2015 15.12.2015	Rejected
	HQ File :01/81/050/00092/AM16/	RLA File :07/24/040/00441/AM15/	Lic.No/Date:0710107923 25.03.2015	
Decision : NC noted that company has not replied to C&PC DL dated 16.07.2015, reminder dated 11.09.2015 and also C&PC reminder dated 2.11.2015 and 20.11.2015. Since no reply was received from company despite reminder, the committee decided to reject the case with direction to company to pay customs duty & applicable interest for EODC. RA may take suitable consequential action accordingly.				

45	Case No.:1/3/81-ALC2/2015	Party Name:HARSHINI EPC PVT LTD	Meet No/Date:18/81-ALC2/2015 15.12.2015	Status:Deferred
	HQ File :01/81/050/00074/AM16/	RLA File :09/24/040/00535/AM15/	Lic.No/Date:0910061983 06.05.2015	Defer Date:27.01.2016
Decision : NC observed that the application has been referred to DHI. NC decided to wait for their comments. The case stands deferred to 27.01.2016.				

46	Case No.:11/18/81-ALC2/2015	Party Name:DELPHI CONNECTION SYSTEMS INDIA PRIVATE LIMITED,	Meet No/Date:18/81-ALC2/2015 15.12.2015	Status:Deferred
	HQ File :01/81/050/00355/AM16/	RLA File :10/24/040/00012/AM16/	Lic.No/Date:1010059178 15.06.2015	Defer Date:27.01.2016
Decision : NC observed that the application has been referred to DHI. NC decided to wait for their comments. The case stands deferred to 27.01.2016.				

47	Case No.:25/9/81-ALC2/2015	Party Name:TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:18/81-ALC2/2015 15.12.2015	Status:Deferred
	HQ File :01/81/050/00214/AM16/	RLA File :09/24/040/00110/AM16/	Lic.No/Date:0910062214 18.06.2015	Defer Date:27.01.2016
Decision : NC observed that the reply of the firm has been referred to DHI for comments. NC decided to wait for the comments.				

The case stands deferred to 27.01.2016.

48	Case No.:7/18/81-ALC2/2015	Party Name:THERMO CABLES LIMITED	Meet No/Date:18/81-ALC2/2015 15.12.2015	Status:Deferred
	HQ File :01/81/050/00351/AM16/	RLA File :09/24/040/00085/AM16/	Lic.No/Date:0910062247 24.06.2015	Defer Date:27.01.2016
Decision : NC observed that the application has been referred to DIPP. NC decided to wait for their comments. The case stands deferred to 27.01.2016.				

49	Case No.:3/9/81-ALC2/2015	Party Name:AERO CANS INDIA PVT LTD	Meet No/Date:18/81-ALC2/2015 15.12.2015	Status:Deferred
	HQ File :01/81/050/00192/AM16/	RLA File :31/83/040/00042/AM16/	Lic.No/Date:3110065509 26.06.2015	Defer Date:27.01.2016
Decision : NC noted that DIPP Deficiency letter was issued to the company on 16.10.2015 followed by reminder on 18.11.2015. Reply of the company is still awaited. NC decided to wait for the reply of the company. The case stands deferred to 27.01.2016.				

50	Case No.:32/9/81-ALC2/2015	Party Name:THERMO CABLES LIMITED	Meet No/Date:18/81-ALC2/2015 15.12.2015	Status:Deferred
	HQ File :01/81/050/00221/AM16/	RLA File :09/24/040/00132/AM16/	Lic.No/Date:0910062256 29.06.2015	Defer Date:27.01.2016
Decision : NC observed that the reply of the company has been referred to DIPP. NC decided to wait for their comments. The case stands deferred to 27.01.2016.				

51	Case No.:8/18/81-ALC2/2015	Party Name:GOLDSTONE INFRATECH LIMITED	Meet No/Date:18/81-ALC2/2015 15.12.2015	Status:Deferred
	HQ File :01/81/050/00352/AM16/	RLA File :09/24/040/00682/AM15/	Lic.No/Date:0910062339 15.07.2015	Defer Date:27.01.2016
Decision : NC observed that the application has been referred to DIPP. NC decided to wait for their comments. The case stands deferred to 27.01.2016.				

52	Case No.:1/12/81-ALC2/2015	Party Name:DIANA METALS	Meet No/Date:18/81-	Status:Deferred
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		ALC2/2015 15.12.2015	
HQ File :01/81/050/00233/AM16/	RLA File :04/24/040/00093/AM16/	Lic.No/Date:0410160886 07.08.2015	Defer Date:27.01.2016
Decision : NC decided to send a letter to firm to submit information as per written comments of MSME vide U.O. No. 30(174)/15-ME dated 20.11.2015 (copy enclosed).			
The case stands deferred to 27.01.2016.			

53	Case No.: 6/18/81-ALC2/2015	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:18/81-ALC2/2015 15.12.2015	Status: Deferred
	HQ File :01/81/050/00350/AM16/	RLA File :34/24/040/00111/AM16/	Lic.No/Date:3410041473 25.08.2015	Defer Date:27.01.2016
Decision : NC noted that copy of the application of the company has not been received. NC decided to send a reminder to RA to furnish the copy of the application of the company.				
The case stands deferred to 27.01.2016.				

54	Case No.: 5/18/81-ALC2/2015	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:18/81-ALC2/2015 15.12.2015	Status: Deferred
	HQ File :01/81/050/00349/AM16/	RLA File :34/24/040/00153/AM16/	Lic.No/Date:3410041489 02.09.2015	Defer Date:27.01.2016
Decision : NC noted that copy of the application of the company has not been received. NC decided to send a reminder to RA to furnish the copy of the application of the company.				
The case stands deferred to 27.01.2016.				

55	Case No.: 1/18/81-ALC2/2015	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:18/81-ALC2/2015 15.12.2015	Status: Deferred
	HQ File :01/81/050/00345/AM16/	RLA File :34/24/040/00162/AM16/	Lic.No/Date:3410041508 14.09.2015	Defer Date:27.01.2016
Decision : NC observed that the application has been referred to DHI. NC decided to wait for their comments.				
The case stands deferred to 27.01.2016.				

56	Case No.: 2/18/81-ALC2/2015	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:18/81-ALC2/2015 15.12.2015	Status: Deferred
	HQ File :01/81/050/00346/AM16/	RLA File :34/24/040/00163/AM16/	Lic.No/Date:3410041507 14.09.2015	Defer Date:27.01.2016

Decision : NC observed that the application has been referred to DHI. NC decided to wait for their comments.

The case stands deferred to 27.01.2016.

57	Case No.: 3/18/81-ALC2/2015	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:18/81-ALC2/2015 15.12.2015	Status: Deferred
	HQ File :01/81/050/00347/AM16/	RLA File :34/24/040/00166/AM16/	Lic.No/Date:3410041526 21.09.2015	Defer Date: 27.01.2016
Decision : NC observed that the application has been referred to DHI. NC decided to wait for their comments. The case stands deferred to 27.01.2016.				

58	Case No.: 4/18/81-ALC2/2015	Party Name:ASTA INDIA PRIVATE LIMITED	Meet No/Date:18/81-ALC2/2015 15.12.2015	Status: Deferred
	HQ File :01/81/050/00348/AM16/	RLA File :34/24/040/00156/AM16/	Lic.No/Date:3410041556 24.09.2015	Defer Date: 27.01.2016
Decision : NC noted that copy of the application of the company has not been received. NC decided to send a reminder to RA to furnish the copy of the application of the company. The case stands deferred to 27.01.2016.				

59	Case No.: 12/18/81-ALC2/2015	Party Name:VEER-O-METALS PVT .LTD	Meet No/Date:18/81-ALC2/2015 15.12.2015	Status: Deferred
	HQ File :01/81/050/00356/AM16/	RLA File :07/24/040/00224/AM16/	Lic.No/Date:0710108859 08.10.2015	Defer Date: 27.01.2016
Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/130/2015-TSW/59 dated 11.12.2015 as under: 1. Specific list of Sheet metal components with their quantities in Nos. and net weights thereof. 2. Information in respect of Sl. No. 3, 4, 5, 11 & 11A of Standard Deficiency Format-component wise. 3. Total requirement of each import item, export product wise, in a tabular form The case stands deferred to 27.01.2016.				

60	Case No.: 9/18/81-ALC2/2015	Party Name:EASTERN COPPER MFG. CO PVT. LTD.,	Meet No/Date:18/81-ALC2/2015 15.12.2015	Approved
	HQ File	RLA File	Lic.No/Date:0210206236	

:01/81/050/00353/AM16/

:02/24/040/00130/AM16/

15.10.2015

Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/130/2015-TSW/60 dated 11.12. 2015 as under :

As requested by the firm, Advance Authorization may be ratified as per SION at Sl. No. C-252.

RA may take suitable consequential action accordingly.

Offline Agenda for Meeting No. 18/81 dated 15.12.2015

Sl. No. 385

Case No. AR- 19

M/s. Powergear Limited

Meeting No. 18/81

F. No. 01/81/50/798/AM07/DES-II

Dated:- 15.12.2015

RA File No.07/24/040/00693/AM07/

Subject:-

Request for amendment in adhoc Norms in respect of Advance License No. 0710049603 dated 15.01.2007.

Decision : NC observed that the company was allowed time to furnish reply by the end of the November, 2015. The NC noted that the reply of the company is still awaited. NC decided to wait for the reply of the company.

The case stands deferred to 27.01.2016.

Sl. No. 386

Case No. AR-

M/s. Narayan Powertech Pvt. Ltd.

Meeting No. 18/81

F. No. 01/81/50/1642/AM04/

Dated:- 15.12.2015

RA File No.34/82/040/00191/AM04/

Subject:-

Request for fixation of Norms in respect of Advance Authorisation No. 3410009867 dated 04.03.2004.

Decision : NC observed that the reply of the firm has been referred to DHI for comments. NC decided to wait for the comments.

The case stands deferred to 27.01.2016.

Sl. No. 387

Case No. AR-

M/s. Crompton Greaves Limited

Meeting No. 18/81

F. No. 01/81/50/00262/AM14/

Dated:- 15.12.2015

RA File No. 03/94/040/01127/AM13

Subject:-

Request for ratification of Norms in respect of Advance Authorisation No. 0310746162 dated 21.08.2013.

Decision : NC noted that DHI Deficiency letter was issued to the company on 18.11.2015. As no reply from the company has been received, NC decided to send a reminder to them to expedite reply.

The case stands deferred 27.01.2016.

Sl. No. 388

Case No. AR	M/s. MC Com Industries (India) Pvt. Limited
Meeting No. 18/81	F. No. 01/81/50/416/AM14/DES-II
Dated:- 15.12.2015	RA File No. 03/95/040/000615/AM14
Subject:-	Ratification of norms in respect of Advance Authorization No. 0310756580 dated 01.11.2013.

Decision : NC observed that the application has been referred to MSME. NC decided to wait for their comments.

The case stands deferred to 27.01.2016.

Sl. No. 389

Case No. AR	M/s. Mayfair International
Meeting No. 18/81	F. No. 01/81/050/481/AM12/DES-II
Dated:- 15.12.2015	RA File No. 03/95/040/000766/AM12
Subject:-	Modification of norms fixed in respect of Advance Authorization No. 0310675713 dated 10.01.2012.

Decision : NC noted that DIPP Deficiency letter was issued to the company on 18.11.2015. As no reply from the company has been received, NC decided to send a reminder to them to expedite reply.

The case stands deferred 27.01.2016.

Sl. No. 390

Case No. AR	M/s. Larsen & Toubro Limited
Meeting No. 18/81	F. No. 01/81/50/442/AM12/DES-II
Dated:- 15.12.2015	RA File No. 03/95/040/000720/AM12
Subject:-	Modification of norms fixed in respect of Advance Authorization 0310670275 dated 13.12.2011.

Decision : NC observed that the company vide letter No.LIC:LUT:971:DA dated 13.08.2015 has stated that due to urgency they were going for closure of the AA based on the norms fixed by NC in M.No.4/81-ALC2/2014 dated 20.05.2014. They have therefore requested to treat their request for modification of AA as withdrawn. The committee deliberated the request of the company and decided to treat the application of the company as withdrawn and accordingly closed the case.

RA may take suitable consequential action accordingly.

Sl. No. 391

Case No. AR	M/s. Anjani Technoplast Limited
Meeting No. 18/81	F. No. 01/81/050/428/AM14/DES-II
Dated:- 15.12.2015	RA File No. 05/23/040/000439/AM13
Subject:-	Ratification of norms in respect of Advance Authorization No. 0510344008 dated 24.01.2013.

Decision : NC observed that the application has been referred to C&PC. NC decided to wait

for their comments.

The case stands deferred to 27.01.2016.

Sl. No. 392

Case No. AR	M/s. Rexnord Electronics & Controls Limited
Meeting No. 18/81	F. No. 01/81/050/510/AM12/DES-II
Dated:- 15.12.2015	RA File No. 05/23/040/000439/AM13
Subject:-	Ratification of norms in respect of Advance Authorization No. 0310683035 dated 22.02.2012.

Decision : NC observed that the reply of the firm has been referred to DIPP for comments. NC decided to wait for the comments.

The case stands deferred to 27.01.2016.

Sl. No. 393

Case No. AR	M/s. Crompton Greaves Limited
Meeting No. 18/81	F. No. 01/81/50/284/AM14/DES-II
Dated:- 15.12.2015	RA File No. 03/94/040/000319/AM14
Subject:-	Modification of norms fixed in respect of Advance Authorization No. 0310746689 dated 23.08.2013.

Decision : NC decided to **ratify** the norms of above AA as per written comments of DHI vide U.O. No. 3(78)/2013/TSW(B)/376 dated 09.11. 2015 (copy enclosed).

RA may take suitable consequential action accordingly.

Sl. No. 394

Case No. AR	M/s. Bilcare Limited
Meeting No. 18/81	F. No. 01/81/050/03/AM15/DES-II
Dated:- 15.12.2015	RA File No. 31/83/040/00236/AM14
Subject:-	Ratification of norms in respect of Advance Authorization No. 3110062954 dated 07.03.2014

Decision : NC observed that the reply of the firm has been referred to DIPP for comments. NC decided to wait for the comments.

The case stands deferred to 27.01.2016.

Sl. No. 395

Case No. AR	M/s. MPP Technologies Pvt. Limited
Meeting No. 18/81	F. No. 01/81/50/141/AM09/DES-II
Dated:- 15.12.2015	RA File No. 07/24/040/00052/AM09
Subject:-	Modification of norms fixed in respect of Advance Authorization No. 0710057471 dated 19.05.2008.

Decision :NC deliberated the comments furnished by DHI vide U.O.No.3(189)/2015/TSW(B)/380 dated 09.11.2015 (copy enclosed) and seek some clarification from the Technical Authority.

The case stands deferred to 27.01.2016.

Sl. No. 396	
Case No. AR	M/s. Leitwind Shriram Manufacturing Limited
Meeting No. 18/81	F. No. 01/81/050/0224/AM14/DES-II
Dated:- 15.12.2015	RA File No. 04/24/040/00072/AM14
Subject:-	Ratification of norms in respect of Advance Authorization No. 0410147962 dated 30.12.2014.

Decision : NC observed that the reply of the firm has been referred to DHI for comments. NC decided to wait for the comments.

The case stands deferred to 27.01.2016.

Sl. No. 397	
Case No. AR	M/s. Toshiba Transmission & Distribution Systems (India) Private Limited
Meeting No. 18/81	F. No. 01/81/050/0013/AM15/DES-II
Dated:- 15.12.2015	RA File No. 09/24/040/00533/AM15
Subject:-	Modification of fixed norms in respect of Advance Authorization No. 0910061536 dated 16.01.2015.

Decision : NC observed that the application has been referred to DHI. NC decided to wait for their comments.

The case stands deferred to 27.01.2016.

Sl. No. 398	
Case No. AR	M/s. Siemens Limited
Meeting No. 18/81	F. No. 01/81/050/106/AM15 /DES-II
Dated:- 15.12.2015	RA File No. 03/95/040/01013/AM14
Subject:	Request for clarification on how much quantity allowed by DHI vide their UO No. 3(84)/2014/TSW(B)/104 dated 03.02.2015 against the advance authorization no. 310664666 dated 14.11.2011 of M/s. Crompton Greaves.

Decision : NC observed that the application has been referred to DHI. NC decided to wait for their comments.

The case stands deferred to 27.01.2016.

Sl. No. 399	
Case No. AR	M/s. Voestalpine VAE VKN India Private Limited (Formerly M/s. VAE VKN Industries Private Limited.
Meeting No. 18/81	F. No. 01/81/050/239/AM15 /DES-II
Dated:- 15.12.2015	RA File No. 05/24/040/00108/AM15
Subject:	Ratification of norms in respect of Advance Authorization No. 0510388531 dated 10.06.2014.

Decision : NC decided to **ratify** the norms of above AA as per written comments of DHI vide U.O. No. 3(44)/2014/TSW(B)/385 dated 20.12. 2015 (copy enclosed).

RA may take suitable consequential action accordingly.

Sl. No. 400	
Case No. AR	M/s. Trafigura India Private Limited
Meeting No. 18/81	F. No. 01/81/050/00303/AM15/DES-II
Dated:- 15.12.2015	RA File No. 03/95/040/00265/AM15
Subject:	Modification/Amendment for ratified norms in respect of Advance Authorization No. 0310786269 dated 02.07.2014.

Decision : NC observed that the application has been referred to MSME. NC decided to wait for their comments.

The case stands deferred to 27.01.2016.

Sl. No. 401	
Case No. AR	M/s. Trafigura India Private Limited
Meeting No. 18/81	F. No. 01/81/050/00410/AM15/DES-II
Dated:- 15.12.2015	RA File No. 03/95/040/00456/AM15
Subject:	Modification/Amendment for ratified norms in respect of Advance Authorization No. 0310788619 dated 02.09.2014.

Decision : NC observed that the application has been referred to MSME. NC decided to wait for their comments.

The case stands deferred to 27.01.2016.

Sl. No. 402	
Case No. AR	M/s. Maharashtra Seamless Limited
Meeting No. 18/81	F. No. 01/81/050/00462/AM15/DES-II
Dated:- 15.12.2015	RA File No. 05/24/040/00031/AM15
Subject:	Modification/Amendment for ratified norms in respect of Advance Authorization No. 0510390640 dated 21.08.2014.

Decision : Based on the written comments of DIPP vide U.O.No.12/130/2015-TSW/402-A/R dated 11.12.2015, NC rejected the request of the company for modification of norms of the above mentioned AA and decided to maintain **Status Quo**.

RA may take suitable consequential action accordingly.

Sl. No. 403	
Case No. AR	M/s. L.D.D.N. Impex.
Meeting No. 18/81	F. No. 01/81/050/00579/AM15/DES-II
Dated:- 15.12.2015	RA File No. 05/23/040/00438/AM15
Subject:	Ratification of norms in respect of Advance Authorization No. 0510392549 dated 22.12.2014.

Decision : NC decided to **ratify** the norms of above AA as per written comments of DIPP vide

U.O. No. 12/130/2015-TSW/403-A/R dated 11.12. 2015 as under :

1. Net Weights of export products from Sl. No 1 to 9 may be modified as under:

Sl. No.	Net weight (Kgs.)	Sl. No.	Net weight (Kgs.)	Sl. No.	Net weight (Kgs.)
1	1281.9	4	750	7	499.8
2	535.2	5	1759.8	8	600
3	625.2	6	510	9	649.8

2. Quantity of import item at Sl. No. 1 may be modified as 4416 Nos.
3. Import items from Sl. No. 1 to 3 may be allowed on net to net basis with accountability clause.
4. Quantities of import items at Sl. No. 4 to 9 may be modified as 1200 Nos., 1008 Nos., 1800 Nos., 1200 Nos., 1008 Nos. & 1008 Nos. respectively.
5. Quantities of import items at Sl. No. 4 to 9 may be allowed as 1.10 Kgs./Kg. content in the export products.

RA may take suitable consequential action accordingly.

Sl. No. 404	
Case No. AR	M/s. Zenium Cables Limited
Meeting No. 18/81	F. No. 01/81/050/00066/AM16/DES-II
Dated:- 15.12.2015	RA File No. 03/95/040/00953/AM15
Subject:	Ratification of norms in respect of Advance Authorization No. 0310793900 dated 16.02.2015.

Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/130/2015-TSW/404-A/R dated 11.12.2015 as under:

Reply submitted by the firm vide their letter dated 06.10.2015 has been perused which is not complete and they may be asked to submit the following information:

1. Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/ Buyers data sheet.
2. Material balancing viz. net content of each imported and indigenous input, export product wise.
3. Total requirement of each raw material, export product wise, in a tabular form

The case stands deferred to 27.01.2016.

Sl. No. 405	
Case No. AR	M/s. KEI Industries Limited
Meeting No. 18/81	F. No. 01/81/050/00355/AM15/DES-II
Dated:- 15.12.2015	RA File No. 05/23/040/00182/AM15
Subject:	Modification/Amendment of fixed norms in respect of Advance Authorization

No. 0510390647 dated 21.08.2014.

Decision : NC decided to **modify** the norms of above AA as per comments of the of DIPP as under:-

The applicants vide letters dated 13.07.2015 have stated that they had completed the export obligation before 05.05.2015 i.e. the date on which norms were ratified and communicated to them and hence shipping bills generated show description as per advance authorization issued to them. The company have also stated that it is not possible to amend the description in S/Bills now. They have requested for waiver of the condition to suffix words in description of goods against export products as mentioned in the norms fixed.

NC deliberated the issue and decided to waive the condition (for redemption purpose only) in view of the fact that the goods have been exported prior to fixation of norms and that the import content of copper etc. is indicated in S/Bills.

RA may take suitable consequential action accordingly.

Sl. No. 406

Case No. AR	M/s. Kalpataru Power Transmission Limited
Meeting No. 18/81	F. No. 01/81/162/11/AM16/DES-II
Dated:- 15.12.2015	RA File No. KASEZ/100%EOU/II/131/04-05/Vol-I
Subject:	Modification/Amendment of ad-hoc norms fixed in respect of 100% EOU.

Decision : NC observed that the application has been referred to DIPP. NC decided to wait for their comments.

The case stands deferred to 27.01.2016.

Sl. No. 407

Case No. AR	M/s. Eswari Global Metal Industries Private Limited
Meeting No. 18/81	F. No. 01/81/050/00341/AM15/DES-II
Dated:- 15.12.2015	RA File No. 07/24/040/00126/AM15
Subject:	Ratification of norms in respect of Advance Authorization No. 0710105804 dated 17.07.2014.

Decision : NC decided to send a letter to firm to submit the following information as per written comments of MSME vide U.O. No. 30(185)/15-ME dated 03.12.2015 (copy enclosed).

The case stands deferred to 27.01.2016.

Sl. No. 408

Case No. AR	M/s. Arfin India Limited
Meeting No. 18/81	F. No. 01/81/050/00487/AM14/DES-II
Dated:- 15.12.2015	RA File No. 08/24/040/00548/AM14
Subject:	Modification/Amendment of fixed norms in respect of Advance Authorization No. 0810129504 dated 10.03.2014.

Decision : NC decided to **modify** the norms of above AA as per written comments of DIPP vide U.O. No. 12/130/2015-TSW/408-A/R dated 11.12.2015 as under :

1. Taking clue from SION C-27, quantity of import item namely, Aluminium Scrap may be allowed as 29.7 MT as 1.10 Kgs./Kg. content in the export products.

RA may take suitable consequential action accordingly.

Sl. No. 409	
Case No. AR	M/s. Arfin India Limited
Meeting No. 18/81	F. No. 01/81/050/00402/AM14/DES-II
Dated:- 15.12.2015	RA File No. 08/24/040/00388/AM14
Subject:	Modification/Amendment of fixed norms in respect of Advance Authorization No. 0810126888 dated 04.12.2013.
Decision : NC decided to modify the norms of above AA as per written comments of DIPP vide U.O. No. 12/130/2015-TSW/02 dated 11.12. 2015 as under :	
1. Taking clue from SION C-27, quantity of import item namely, Aluminium Scrap may be allowed as 110 MT as 1.10 Kgs./Kg. content in the export products.	
RA may take suitable consequential action accordingly.	

Sl. No. 410	
Case No. AR	M/s. UM Cables Limited
Meeting No. 18/81	F. No. 01/81/050/00134/AM16/DES-II
Dated:- 15.12.2015	RA File No. 03/95/040/00881/AM15
Subject:	Modification/Amendment of fixed norms in respect of Advance Authorization No. 0310794491 dated 10.03.2015.
Decision : NC deliberated the revised comments of DeitY vide U.O. No. 17(30)/2015-IPHW dated 20.08. 2015, furnished by email dated 27.10.2015 and based on that, recommended for ratification of the AA No. 0310794491 dated 10.03.2015 of M/s. UM Cables Limited.(copy enclosed). The decision taken by NC in M.No.11/81 dated 08.09.2015 on the above mentioned AA may be treated as withdrawn.	
RA may take suitable consequential action accordingly.	

Sl. No. 411	
Case No. AR	M/s. Larsen & Toubro Limited
Meeting No. 18/81	F. No. 01/81/50/315/AM13/DES-II
Dated:- 15.12.2015	RA File No. 03/95/040/00442/AM13
Subject:	Modification/amendment of fixed norms in respect of Advance License No. 0310710210 dated 24.09.2012.
Decision : NC observed that the application has been referred to DIPP. NC decided to wait for their comments.	
The case stands deferred to 27.01.2016.	

Sl. No. 412

Case No. AR-	M/s. Maharashtra Seamless Limited
Meeting No. 18/81	F. No. 01/81/50/00021/AM12/DES-II
Dated:- 15.12.2015	RA File No. 05/24/040/00379/AM11
Subject:	Ratification of Norms in respect of Advance Authorisation No. 0510285256 dated 07.03.2011.
Decision : NC observed that the application has been referred to DIPP. NC decided to wait for their comments.	
The case stands deferred to 27.01.2016.	

Sl. No. 413	
Case No. AR-	M/s. Jindal Saw Limited
Meeting No. 18/81	F. No. 01/81/162/384/AM13/DES.II
Dated:- 15.12.2015	RA File No.
Subject:	Ratification of norms in respect of Advance Authorization No. 0510219112 dated 08.04.2008.
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/130/2015-TSW/413-A/R dated 11.12. 2015 as under :	
- Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 520,000 Meters on net to net basis. - Import items from Sl. No. 2 to 9 may be allowed as per SION C-1290.	
RA may take suitable consequential action accordingly.	

Sl. No. 414	
Case No. AR-	M/s. Chandan Steel Limited
Meeting No. 18/81	F. No. 01/81/050/00174/AM16/DES.II
Dated:- 15.12.2015	RA File No.03/94/040/00114/AM16/
Subject:	Modification/amendment of fixed norms in respect of Advance Authorization No. 0310796490 dated 08.06.2015.
Decision : NC observed that the application has been referred to MoS. NC decided to wait for their comments.	
The case stands deferred to 27.01.2016.	

Sl. No. 415	
Case No. AR-	M/s. Cords Cable Industries Limited
Meeting No. 18/81	F. No. 01/81/050/0000475/AM10/DES.II
Dated:- 15.12.2015	RA File No. 05/23/040/00137/AM10
Subject:	Modification/amendment of fixed norms in respect of Advance Authorization No. 0510256341 dated 15.01.2010.
Decision : NC observed that the application has been referred to DIPP. NC decided to wait for their comments.	
The case stands deferred to 27.01.2016.	

Sl. No. 416	
Case No. AR-	M/s. Phoenix Foils Private Limited
Meeting No. 18/81	F. No. 01/81/050/00553/AM15/DES.II
Dated:- 15.12.2015	RA File No. 03/95/040/00688/AM15/
Subject:	Modification/amendment of fixed norms in respect of Advance Authorization No. 0310792000 dated 15.12.2014.
Decision : NC decided to modify the norms of above AA as per written comments of MoS vide U.O. No. 2(2)/2015-TD dated 04.09. 2015 (copy enclosed). RA may take suitable consequential action accordingly.	

Sl. No. 417	
Case No. AR-	M/s. Phoenix Foils Private Limited
Meeting No. 18/81	F. No. 01/81/050/00554/AM15/DES.II
Dated:- 15.12.2015	RA File No. 03/95/040/00687/AM15/
Subject:	Modification/amendment of fixed norms in respect of Advance Authorization No. 0310792004 dated 15.12.2014.
Decision : NC decided to modify the norms of above AA as per written comments of MoS vide U.O. No. 2(2)/2015-TD dated 04.09. 2015 (copy enclosed). RA may take suitable consequential action accordingly.	

Sl. No. 418	
Case No. AR-	M/s. Elkay Telelinks Limited
Meeting No. 18/81	F. No. 01/81/050/00285/AM15/DES.II
Dated:- 15.12.2015	RA File No. 05/23/040/00246/AM14/
Subject:	Ratification of norms in respect of Advance Authorization No. 0510389765 dated 17.07.2014.
Decision : NC observed that the application has been referred to DIPP. NC decided to wait for their comments. The case stands deferred to 27.01.2016.	

Sl. No. 419	
Case No. AR-	M/s. Met Trade (India) Limited
Meeting No. 18/81	F. No. 01/81/050/00219/AM13/DES.II
Dated:- 15.12.2015	RA File No. 05/24/040/00168/AM13/
Subject:	Modification/amendment of fixed norms in respect of Advance Authorization No. 0510331816 dated 09.08.2012.
Decision : NC observed that the application has been referred to MSME. NC decided to wait for their comments. The case stands deferred to 27.01.2016.	

Sl. No. 420	
Case No. AR-	M/s. MC Com Industries (India) Private Limited
Meeting No. 18/81	F. No. 01/81/050/000/AM14/DES.II
Dated:- 15.12.2015	RA File No. 03/95/040/01054/AM13/
Subject:	Ratification of norms in respect of Advance Authorization No. 0310729610 dated 26.03.2013.
Decision : NC observed that the application has been referred to MSME. NC decided to wait for their comments.	
The case stands deferred to 27.01.2016.	

Sl. No. 421	
Case No. AR-	M/s. Elkay Telelinks Limited
Meeting No. 18/81	F. No. 01/81/050/00168/AM15/DES.II
Dated:- 15.12.2015	RA File No. 05/23/040/00311/AM12/
Subject:	Ratification of norms in respect of Advance Authorization No. 0510385709 dated 05.05.2014.
Decision : NC observed that the application has been referred to DIPP. NC decided to wait for their comments.	
The case stands deferred to 27.01.2016.	

Date:29.12.2015
Place:New Delhi


Pradyumna Sahu
Foreign Trade Development Officer

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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15.12.15

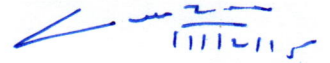
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 15/12/2015 - Case No. 10/18/81 (M/s Sunder Impex Pvt Limited)
(Advance Authorization No. 0510325545 dated 22.05.2012)**

Advance Authorisation may be ratified as under:

1. Words "containing 146 MT of Cold Rolled Stainless Steel" may be suffixed with the description of export product.
2. Words "of relevant thickness and grade" may be suffixed with the description of import item and its quantity may be allowed as 160.6 MT. as 1.10 Kgs./Kg. content in the export products.

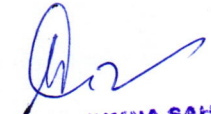
Norms committee may take a view



**(S. K. Jain)
Development Officer**

Norms Committee II

DIPP No. 12/130/2015-TSW/02 dated 11/12/2015



**प्रद्युम्न साह / PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi**

1-27-

6
15.12.15

Govt. of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

30(175)/15-ME

Subject: AA No 0510353167 dated 03.05.13 of M/s Met Trade (India) Ltd.

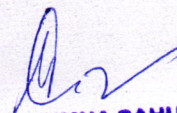
The following information is required from the unit

- Weight of per unit export and import product. Unit to specify the quantity of lead ingots and antimonial lead the unit intends to export. Unit to specify the composition of lead alloy.
- Size and specification including grade, composition, range, thickness etc of the items proposed for import.
- Percentage of lead in the import items.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing

This issues with approval of Director (ME).


(KSSodhi)
AD (ME)

Sh P. Sahu, FTDO, DGFT, Udhog Bhawan, New Delhi
O/o DC, MSME UO No 30(175)/15-ME dated 20.11.15


प्रद्युम्न साह / PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महाविभाग
Directorate General of Foreign Trade
वाणिज्य विभाग / Dept. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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15.12.15

Govt. of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

30(176)/15-ME

Subject: AA No 0510361579 dated 02.08.13 of M/s Met Trade (India) Ltd.

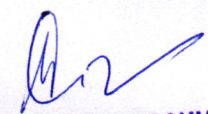
The following information is required from the unit

- Weight of per unit export and import product. Unit to specify the quantity of lead ingots and antimonial lead the unit intends to export. Unit to specify the composition of lead alloy.
- Size and specification including grade, composition, range, thickness etc of the items proposed for import.
- Percentage of lead in the import items.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing

This issues with approval of Director (ME).


(KSSodhi)
AD (ME)

Sh P. Sahu, FTDO, DGFT, Udyog Bhawan, New Delhi
O/o DC, MSME UO No 30(176)/15-ME dated 20.11.15


प्रद्युम्न साह/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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15.12.15

Govt. of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

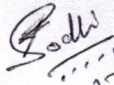
30(169)/15-ME

Subject: AA No 1310045247 dated 30.12.13 of M/s Gravita India Ltd.

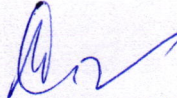
Norms may be fixed as follows:-

- Percentage of Lead content in the item of import may be mentioned as 50-55%.
- Import may be allowed, as applied, inclusive of 5% wastage.

This issues with the approval of Director (ME) for taking view by NC.

18/8/15

(KSSodhi)
AD(ME)
17/12

✓
Shri P. Sahu, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) UO note no 30(169)/15-ME dated 17.11.15


प्रद्युम्न साह / PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

20
15.12.15

Govt. Of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

30(172)/15-ME

Subject: AA no 0210202660 dated 23.04.14 in respect of M/s Associated Pigments limited

The following information is required from the unit:-

- Percentage wise constituents of the import product along with size and specification. The unit also needs to explain the use of other constituents got from the whole drained battery.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing
- Size and specification including grade, composition, range, thickness etc of the items proposed for import.

This issues with the approval of Director (ME) for taking view by NC.

18/11
17/11
(K.S. Sodhi)
AD (ME)

✓
Sh P. Sahu, FTDO, DGFT, Udhog Bhawan, New Delhi
O/o DC, MSME UO No 30(172)/15-ME dated 17.11.15

प्रद्युम्न साह / PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

01/81/1164 2487/18/15

29
15-12-15

DES-11

Government of India
Ministry of Communications and Information Technology
Department of Electronics and Information Technology
Electronics Niketan, 6, CGO Complex
New Delhi-110003

Sub: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No.3110064950 dated 8.10.2014 issued in favour of M/s. Smart Card IT Solution Ltd., Pune.

Reference DGFT U.O. No. 01/81/50/476/AM15/DES-11/05 dated 20.4.2015 vide which comments of this Department have been sought on the above mentioned application of M/s. Smart Card IT Solution Ltd. Pune for export of "SMART CARD".

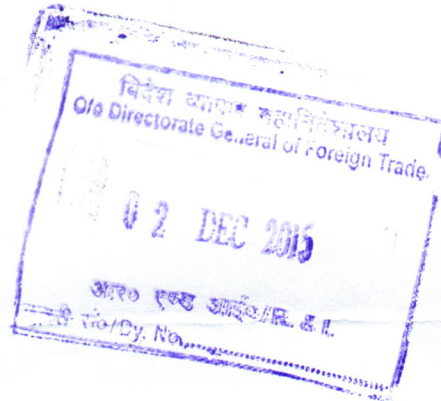
2. The FOB value of export is Rs.3,095,396.20 (US\$ 52,375.57 and CIF value of Import is Rs 2,668,440.00 (US\$ 42,130.00).

3. The application has been examined in the Department of Information Technology from technical angle. The items proposed for import are essential to assemble the export product. This Department recommends ratification of norms of advance authorization "As applied by the party inclusive of 28% wastage".


(Asha Nangia)
Director

18/81
Shri Pradyumna Sahu, FTDO, O/o DGFT, Udyog Bhavan, New Delhi
DeitY U.O. No. 17(22)/2015-IPHW dated 26.11.2015


प्रद्युम्न साहू / PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महा विदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi



01/11/15 25/11/15

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15.12.15

Norms Committee - 2
Government of India/Ministry of Commerce
Office of the Joint Director General of Foreign Trade
Kendriya Sadan, Bangalore

F.No. 07/24/040/00267/AM15

DATED November 19, 2015

To

Office of the Director General of Foreign Trade,
(Norms Committee - 2)
Udyog Bhawan,
New Delhi - 110 011

Sub:- Fixation of norms - in respect of
licence no. 0710106898 Dt.29.10.2014
M/s.EFD Induction Pvt.Ltd., Bangalore
Ref:- Your e. mail letter dtd.16.11.2015.

With reference to the above, it is informed that the Advance authorization No.0710106898 dtd.29.10.2014 was issued to M/s.EFD Induction Pvt. Ltd., Bangalore for import of Components on net to net basis with accountability condition as per Sl.no.4 General Note for Engineering products, Vol.II) Hand Book of procedures, 2009-2014.

Hence 5 set of copy of application was not sent for ratification of norms.

Yours faithfully,

(D. Thavamani)
Foreign Trade Development Officer
For Joint Director General of Foreign Trade

प्रद्युम्न साहू / PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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2024-2025

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15.12.15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Application of M/s JST Stesalit Transformers Pvt. Ltd. for ratification
of norm of AA No. 2210015181 dated 30.01.2015

Reference: DGFT ID Note No. 01/81/50/675/AM15/DES-II/234 Dated
01.10.2015.

18/81
O/o DGFT may refer to firm's reply dated nil forwarded to this office
under above reference. It is observed from the reply that copy of advance
authorization and the working out calculation for the quantity of input
requirement has not been furnished along with the reply. This office is therefore
not in a position to support the proposal.

This issue with the approval of IA(KKT).

g...
4.11.15
(Gajraj Singh)

Sr. Development Officer

FTDO, DES-II, DGFT.

DHI UO No. 3(59)/2015/TSW(B)/ dated 04.11.2015.

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प्रद्युम्न साह / PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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15.12.15

Govt of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

30(174)/15-ME

Subject: AA no 0410160886 dated 07.08.15 in respect of M/s Diana metals.

The following information is required from the unit:-

- Detailed technical drawing with dimension of each export product.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing.
- Weight of each export product along with percent wastage claimed.
- Size and specification including grade, composition, range, thickness etc of the items proposed for import.

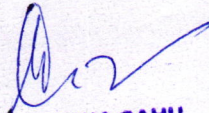
This issues with the approval of Director (ME)

18/81


(K.S. Sodhi)
AD (ME)

Shri P. Sahu, FTDO, DGFT Udyog Bhawan New Delhi

O/o The DC (MSME) ID note no 30(174)/15-ME dated 20.11.15


प्रद्युम्न साहू / PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Dept. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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15.12.15

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 15/12/2015 - Case No. 12/18/81 (M/s Veer - O- Metals Pvt. Limited)
(Advance Authorization No. 0710108859 dated 08.10.2015)**

Firm may be asked to submit the following information:

1. Specific list of Sheet metal components with their quantities in Nos. and net weights thereof.
2. Information in respect of Sl. No. 3, 4, 5, 11 & 11A of Standard Deficiency Format-component wise.
3. Total requirement of each import item, export product wise, in a tabular form

Norms committee may take a view

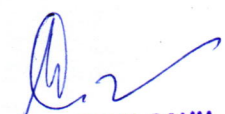


(S. K. Jain)

Development Officer

Norms Committee II

DIPP No.12/130/2015-TSW/59 dated 11/12/2015



प्रद्युम्न साहू / PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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15.12.15

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 15/12/2015 - Case No. 9/18/81 (M/s. Eastern Copper Mfg. Co. Pvt. Ltd.)
(Advance Authorization No. 0210206236 dated 15.10.2015)**

As requested by the firm, Advance Authorization may be ratified as per SION at Sl. No. C-252

Norms committee may take a view



**(S. K. Jain)
Development Officer**

Norms Committee II

DIPP No. 12/130/2015-TSW/60 dated 11/12/2015


प्रद्युम्न साह/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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AR-393
15.12.15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Request of M/s Crompton Greaves Ltd. for modification of norm of AA
No. 0310746689 dated 23.08.2013

Reference: DGFT ID Note No. 01/81/50/284/AM14/DES-II/117 Dated
18.09.2015.

O/o DGFT may refer to firm's request dated 21.10.2014 forwarded to this office under above reference. The request of the firm has been examined and it is observed that subject authorization was recommended on repeat basis based on earlier authorization no. 0310127457 recommended in favour of the same firm. It is further observed that norm for subject authorizations were recommended per unit of export product basis. Licensing authority may apply these norms for the quantity of export products covered in the authorization.

18/8/15
9.11.15
(Gajraj Singh)

Sr. Development Officer

FTDO, DES-II, DGFT.

DHI UO No. 3(78)/2013/TSW(B)/ dated 09.11.2015.

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प्रद्युम्न साहू / PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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AR-399
15.12.15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Application of M/s Voestalpine VAE VKN India Pvt. Ltd. for ratification of norm of AA No. 0510388531 dated 10.06.2014

Reference: DGFT UO No. 01/81/50/239/AM15/DES-II/251 Dated 29.10.2015.

Reference above application and subsequent reply submitted by the firm vide their letter dated 01.10.2015 has been examined and based on information made available therein, the proposal is recommended as under:

Export Product:

1. Turnout EW60E1- 190-1:9 "LH/RH" FZ (B);1435 - 41 Set
(Net wt./set - 11.55 MT)
2. Turnout System "EW60E1-190-1:7" LH/RH FZ(B);1435 - 7 Set
(Net wt./set - 11.60 MT)
3. Turnout SW60E1-200-1:4,44 FZ(FF);1435 - 3 Set
(Net wt./set - 10.89 MT)
4. Turnout KR60E1-1:2,917(FF);1435 - 1 Set
(Net wt./set - 5.06 MT)
5. Turnout EW 60E1-300-1:9 "R FZ(B/FF);1435" - 6 Set
(Net wt./set - 14.13 MT)

Imported Inputs:

Sl. No.	Import item	Qty. recommended
1,51 & 52	Flat Bottom Rail	1.05 kg/kg content in the export product.
2,3 & 53	Guard Rail	1.05 kg/kg content in the export product.
4,5,54 & 55	Switch Rail Blank	1.02 kg/kg content in the export product.

Rest of the import items covered in the authorization are components and may be allowed on net to net basis as per condition of GN-4 for engineering products.

This issue with the approval of IA(KKT).

(Gajraj Singh)

Sr. Development Officer

FTDO, DES-II, DGFT.

DHI UO No. 3(44)/2014/TSW(B)/ dated 20.11.2015.

385

प्रद्युम्न साह/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महाविभाग
Directorate General of Foreign Trade
आणिज्य विभाग/Deptt. of Commerce
सद्योग भवन, नई दिल्ली
Devog Bhawan, New Delhi

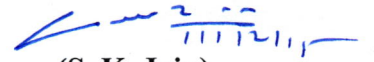
AR-402
15.12.15

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 15/12/2015 - Case No. 402-A/R (M/s Maharashtra Seamless Limited) (Advance Authorization No. 0510390640 dated 21.08.2014)

Status quo may be maintained as import of relevant grade of steel is allowed and accordingly "Alloy Steel" may not be allowed for the manufacture and export of "Non-Alloy Steel (Carbon Steel)" pipes.

Norms committee may take a view



(S. K. Jain)

Development Officer

Norms Committee II

IPP No. 12/130/2015-TSW/402-A/R dated 11 /12/2015



प्रद्युम्न साहू / PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

AR-403

15.12.15

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 15/12/2015 - Case No. 403-A/R (M/s L.D.D.N Impex) (Advance Authorization No. 0510392549 dated 22.12.2014)

Advance Authorisation may be ratified as under:

1. Net Weights of export products from Sl. No 1 to 9 may be modified as under:

Sl. No.	Net Export weight (Kgs.)	Sl. No.	Net Export weight (Kgs.)	Sl. No.	Net Export weight (Kgs.)
1	1281.9	4	750	7	499.8
2	535.2	5	1759.8	8	600
3	625.2	6	510	9	649.8

2. Quantity of import item at Sl. No. 1 may be modified as 4416 Nos.
 3. Import items from Sl. No. 1 to 3 may be allowed on net to net basis with accountability clause.
 4. Quantities of import items at Sl. No. 4 to 9 may be modified as 1200 Nos., 1008 Nos., 1800 Nos., 1200 Nos., 1008 Nos. & 1008 Nos. respectively.
 5. Quantities of import items at Sl. No. 4 to 9 may be allowed as 1.10 Kgs./Kg. content in the export products.

Norms committee may take a view

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/130/2015-TSW/403-A/R dated 11/12/2015


प्रद्युम्न साह/PRADYUMNA SAHU
 विदेश व्यापार विकास अधिकारी
 Foreign Trade Development Officer
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Deptt. of Commerce
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

- 41 -

AR-404
15.12.15

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 15/12/2015 - Case No. 404-A/R (M/s Zenium Cables Limited) (Advance Authorization No. 0310793900 dated 16.02.2015)

Reply submitted by the firm vide their letter dated 06.10.2015 has been perused which is not complete and they may be asked to submit the following information:

1. Detailed calculations for the requirement of each raw material, export product wise supported by the cross sectional diagram of the cable/ Buyers data sheet.
2. Material balancing viz. net content of each imported and indigenous input, export product wise.
3. Total requirement of each raw material, export product wise, in a tabular form

Norms committee may take a view



(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/130/2015-TSW/404-A/R dated 11/12/2015



प्रद्युम्न साहू / PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महाविदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

AR-405
15.12.15

NC Meeting dated 15/12/2015- Case No. 405-A/R (M/s KEI Industries Ltd.) (Advance Authorization No. 0510390647 dated 21.08.2014)

In line with other similar cases, as exports made prior to ratification of Norms in NC meeting dated 05/05/2015 and as net content of inputs has been indicated in Shipping Bills, for the purpose of redemption of Advance Authorization, voltage rating of export items as suffixed with the description of export items in NC meeting dated 05/05/2015 may be omitted.


प्रद्युम्न साह/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

43-

Govt. of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

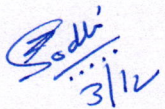
30(185)/15-ME

Subject: AA no 0710105804 dated 17.07.14 for M/s Eshwari Metal Industries

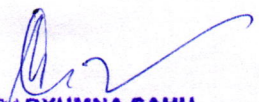
After going through the application, it is felt further to ask certain information from the unit through DGFT. We may write DGFT to ask following information from the unit:-

- Detailed technical note on manufacturing process including the relevant flow sheet
- Weight of each export product.
- Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- Size and specification including grade, composition, range, thickness etc of the items proposed for import.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing

This issues with the approval of Director (ME) for taking view by NC..


(K.S.Sodhi)
AD (ME)

Shri P. Sahu; FTDO, DGFT Udhyog Bhawan, New Delhi
O/o the DC(MSME) UO note no 30(185)/15-ME dated 03.12.15


PRADYUMNA SAHU
Trade Development Officer
General of Foreign Trade
Deptt. of Commerce
Udhyog Bhawan, New Delhi

44-

AR-408
15.12.15

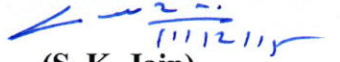
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 15/12/2015 - Case No. 408-A/R (M/s Arfin India Limited)
(Advance Authorization No. 0810129504 dated 10.03.2014)**

Norms may be modified as under:

1. Taking clue from SION C-27, quantity of import item namely, Aluminium Scrap may be allowed as 29.7 MT as 1.10 Kgs./Kg. content in the export products.

Norms committee may take a view



(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/130/2015-TSW/408-A/R dated 11/12/2015


प्रद्युम्न साह / PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महाविदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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AR-409
15.12.15

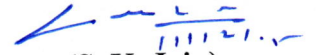
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 15/12/2015 - Case No. 409-A/R (M/s Arfin India Limited)
(Advance Authorization No. 0810126888 dated 04.12.2013)**

Norms may be modified as under:

1. Taking clue from SION C-27, quantity of import item namely, Aluminium Scrap may be allowed as 110 MT as 1.10 Kgs./Kg. content in the export products.

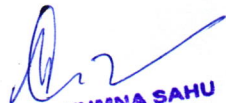
Norms committee may take a view


(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/130/2015-TSW/409-A/R dated 11 /12/2015


प्रद्युम्न साह/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

AR-410
13.12.15

Subject: RE: RE: RE: Comments for APAR Industries Ltfd. AA No.0310793794
dated 11.02.2015

To: nc2.dgft@nic.in, nc1.dgft@nic.in

Cc: 'Asha Nangia' <anangia@deity.gov.in>

Date: 10/27/15 11:48 AM

From: SAURABH RANJAN <saurabh.ranjan@deity.gov.in>

scan0003.pdf (578kB)

Dear Sir,

PFA the revised comments of M/s U.M. Cables. Inconvenience is deeply regretted.

Regards,

Saurabh Ranjan

Scientist 'B'

Department of Electronics & Information Technology

Ministry of Communications & Information Technology

6 CGO Complex, Lodhi Road, New Delhi-110003

From: nc2.dgft@nic.in [mailto:nc2.dgft@nic.in]

Sent: 26 October 2015 17:11

To: Saurabh Ranjan

Cc: Asha Nangia

Subject: Fwd: RE: RE: Comments for APAR Industries Ltfd. AA No.0310793794 dated 11.02.2015

Dear Sir,

Kindly see the linked mail. The revised comments of DeitY in respect of UM Cables has not been endorsed. Please forward the revised comments to NC-2, so that the NC can take decision accordingly.

With regards,

(Pradyumna Sahu)

FTDO, NC-2,

DGFT

----- Original Message -----

From: Haradhan Das <nc1.dgft@nic.in>

Date: Oct 26, 2015 4:58:15 PM

Subject: Fwd: RE: RE: Comments for APAR Industries Ltfd. AA No.0310793794 dated 11.02.2015

To: Pradyumna Sahu <nc2.dgft@nic.in>

Dear Sir,

Please find herewith the trailing mail sent by DEIT for further necessary action at your end.

With regards,

Haradhan Das

https://mail.gov.in/iwc_static/layout/shell.html?lang=en-US&3.0.1.0.0_16051217

प्रद्युम्न साह/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
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Udyog Bhawan, New Delhi

PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi 1/3

-47-

UNITED STATES DEPARTMENT OF AGRICULTURE
BUREAU OF PLANT INDUSTRY
WASHINGTON, D. C.
OFFICE OF THE CHIEF, BUREAU OF PLANT INDUSTRY
WASHINGTON, D. C.

UNITED STATES DEPARTMENT OF AGRICULTURE
BUREAU OF PLANT INDUSTRY
WASHINGTON, D. C.
OFFICE OF THE CHIEF, BUREAU OF PLANT INDUSTRY
WASHINGTON, D. C.

Government of India
Ministry of Communications and Information Technology
Department of Electronics and Information Technology
Electronics Niketan, 6, CGO Complex
New Delhi-110003

Sub: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No. 03107944911 dated 10.03.2015 issued in favour of M/s. UM Cables Ltd. Mumbai

Reference DGFT U.O. No 01/81/50/AM16/DES-11/26 dated 12.6.2015 vide which comments of this Department have been sought on the above mentioned application of M/s. UM Cables Ltd. Mumbai for export of "Optical Fibre Cable".

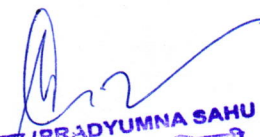
2. The FOB value of export is Rs.240,723,000.00 (US\$ 3,821,000.00) and CIF value of Import is Rs 208,721,394.00 (US\$ 3,313,038.00).

3. The application has been examined in the Department of Information Technology from technical angle. The items proposed for import are essential to manufacture the export product. This Department recommends ratification of norms of advance authorization as per column 5 inclusive of the wastage in column 4 :-

S.No.	Description	Quantity Applied in DGFT	Wastage Recommended	Quantity Recommended
1.	Single Mode Optical Fiber	134024.12	2%	134024.12
2.	Polybutylene Terphthalate(PBT)	102401.60	2%	100528.21
3.	Thixotropic Jelly Compound(Filling)	56287.52	1.5%	55953.52
4.	HDPE Black Compound	881438.00	2%	881380.04
5.	Colouring Ink	158.45	1%	157.01

(Asha Nangia)
Director

Shri Pradyumna Sahu, FTDO, DGFT, Udyog Bhavan, New Delhi
DIT U.O. No. 17(30)/2015-IPHW dated 20.8.2015


प्रद्युम्न साहू / PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महाविभाग
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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AR-413
15.12.15

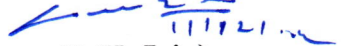
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 15/12/2015 - Case No. 413-A/R (M/s. Jindal SAW Limited)
(Advance Authorization No. 0510219112 dated 08.04.2008)**

As per our earlier comments given in NC meeting dated 06.11.2012, Advance Authorization may be ratified as under:

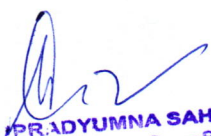
1. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 520,000 Meters on net to net basis.
2. Import items from Sl. No. 2 to 9 may be allowed as per SION C-1290.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/130/2015-TSW/413-A/R dated 11/12/2015


P. R. ADYUMNA SAHU
Foreign Trade Development Officer
विदेश व्यापार विकास अधिकारी
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
प्राणिक्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

LP9 -

AR 416
15.12.15

Government of India
Ministry of Steel
Technical Division

Subject: Amendment of thickness and width of item of import/export against the Advance License No. Advance Authorization No 0310792000 dated 15.12.2014 and 0310792004 dated 15.12.2014 - M/s Phoenix Foils Private Limited, Mumbai.

DGFT may refer to UO note No 2(8)2015-TW dated 20.03.2015 of the Ministry of Steel whereby this Ministry had ratified Four Advance Authorizations of M/s Phoenix Foils Private Limited, Mumbai.

In the above connection, it is informed that due to some typographical error in the above mentioned subject AAs, the description of the item of import/export needs amendment. The existing description of item of export/import and description of the item of import/export to be amended may be read as under:

Advance Authorization No 0310792000 dated 15.12.2014

Existing description of item of export	Description of item of export to be amended	Existing description of item of import	Description of item of import to be amended
Cold Rolled Stainless steel strips in coils of thickness 0.10 MM having width 50 MM to 240 MM Grade 316L	Cold Rolled Stainless steel strips in coils of thickness 0.10 MM to 0.20 MM having width 50 MM to 240 MM Grade 316L	Cold Rolled Stainless steel coils of thickness 0.70 MM to 2.22 MM having width 915 MM to 1250 MM Grade 316L	Cold Rolled Stainless steel coils of thickness 0.70 MM to 2.22 MM having width 915 MM to 1265 MM Grade 316L

Advance License No. Advance Authorization No 0310792004 dated 15.12.2014

Existing description of item of import	Description of item of import after amendment
Cold Rolled Stainless steel coils of thickness 0.70 MM to 1.20 MM having width 1250 MM Grade 304L	Cold Rolled Stainless steel coils of thickness above 0.20 MM having width above 300 MM Grade 304L


(S.K. Bhatnagar)
Deputy Industrial Adviser

Shri P.Sahu, FTDO, DGFT, Udyog Bhawan, New Delhi.

Ministry of Steel U.O.No. 2(2)/2015-TD dated 04.09.2015


प्रद्युम्न साहू / PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग / Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

- 50 -

AR-417
15.12.15

Government of India
Ministry of Steel
Technical Division

Subject: Amendment of thickness and width of item of import/export against the Advance License No. Advance Authorization No 0310792000 dated 15.12.2014 and 0310792004 dated 15.12.2014 - M/s Phoenix Foils Private Limited, Mumbai.

DGFT may refer to UO note No 2(8)2015-TW dated 20.03.2015 of the Ministry of Steel whereby this Ministry had ratified Four Advance Authorizations of M/s Phoenix Foils Private Limited, Mumbai.

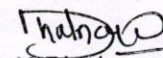
In the above connection, it is informed that due to some typographical error in the above mentioned subject AAs, the description of the item of import/export needs amendment. The existing description of item of export/import and description of the item of import/export to be amended may be read as under:

Advance Authorization No 0310792000 dated 15.12.2014

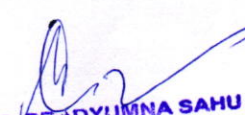
Existing description of item of export	Description of item of export to be amended	Existing description of item of import	Description of item of import to be amended
Cold Rolled Stainless steel strips in coils of thickness 0.10 MM having width 50 MM to 240 MM Grade 316L	Cold Rolled Stainless steel strips in coils of thickness 0.10 MM to 0.20 MM having width 50 MM to 240 MM Grade 316L	Cold Rolled Stainless steel coils of thickness 0.70 MM to 2.22 MM having width 915 MM to 1250 MM Grade 316L	Cold Rolled Stainless steel coils of thickness 0.70 MM to 2.22 MM having width 915 MM to 1265 MM Grade 316L

Advance License No. Advance Authorization No 0310792004 dated 15.12.2014

Existing description of item of import	Description of item of import after amendment
Cold Rolled Stainless steel coils of thickness 0.70 MM to 1.20 MM having width 1250 MM Grade 304L	Cold Rolled Stainless steel coils of thickness above 0.20 MM having width above 300 MM Grade 304L


(S.K. Bhatnagar)
Deputy Industrial Adviser

Shri P.Sahu, FTDO, DGFT, Udyog Bhawan, New Delhi.
Ministry of Steel U.O.No. 2(2)/2015-TD dated 04.09.2015


प्रद्युम्न साहू PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Uttar Pradesh Sahitya Akademi
Ganga Ghat, Varanasi
Uttar Pradesh
India

Blank Standard Deficiency Letter Format

To

Subject: Ratification of Norms of Advance Authorisation No. dated issued under Para 4.7 of HBP, Vol. I.

Meeting No. Dated:

Export Items:

1	Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers).
2	Detail technical note on manufacturing process including the relevant flow sheet.
3	Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
4	Weight of each Export Product.
5	Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

Import Items:

6	Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.
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Components:

7	Technical characteristics / part numbers, if any.
8	Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s).
9	Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables
10	Size and specification including grade, composition, range, thickness etc. of the items proposed for import
11	Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc
11(a)	Sheet layout diagram of the material indicating the wastage during blanking
12	Cross Sectional Diagram of export product with calculation of raw material requirement and the weight of the Cable in Kg. per Km. Copy of relevant National/International Standard/buyer's data sheet may also be furnished.
13	Weight of Steel, which requires imported welding material, giving break-up of: (lxxiii) Steel Plates/Sheets upto 30mm thickness (lxxiv) Steel Plates/Sheets more than 30 mm thickness and upto 70 mm thickness (lxxv) Steel Plates/Sheets more than 70 mm thickness. (lxxvi) Others e.g. Flanges, Pipes, Tubes, Bars/Rods, Castings/Forgings etc.
14	Particulars of the licenses obtained in the past and ratified by ALC (with or without modification) for the same export product covered under this application, in view of Public Notice No. 48 dated 14.11.2002.
15	Use of export product
16	You are advised to apply for SION
17	Please use expanded/full name of end product. Do not use the abbreviations/short form.
18	It is not clear from the details given in application for the Advance Authorization mentioned above as to whether it is a case of Physical exports or Deemed exports. If the same is Deemed Exports, copy of Project Authority Certificate (PAC) and detailed information alongwith relevant documents may be

		furnished to this office. Further, if the supply is against Invalidation letter to an EPCG licence, the following details may also be provided:- EPCG licence number and date. (i) CIF value of the licence. (ii) Whether this licence was issued under Zero duty or 3 per cent Scheme. (iii) Custom duty saved amount. (iv) Products to be manufactured. (v) How EPCG licence holder intends to discharge the EO against the EPCG licence.
	19	Any other information:
	20	The information called for must be submitted within three weeks from the date of issue of this letter. The information may be directly sent to..... Deputy Director General of Foreign Trade, Norms Committee-II, Room No. 204A, DGFT, Udyog Bhawan, New Delhi-110011, E-mail: Office Tel.: 23061562, Extn.....and copy of the same must be endorsed to the technical authority mentioned below:.....